

(ब) आयातित और निर्यातित फिल्मों के नाम क्या हैं और उनसे सरकार को कितना राजस्व प्राप्त हुआ ?

सूचना और प्रसारण मंत्रालय में तथा संसदीय कार्य विभाग में उद्य मंत्री (श्री मल्लिकार्जुन) : (क) और (ख) राष्ट्रीय फिल्म विकास निगम, जो इस मंत्रालय के अधीन सार्वजनिक क्षेत्र का उपक्रम है, ने वर्ष 1982-83 के दौरान (31 जनवरी, 1983) 16 फीचर फिल्में आयात की। राष्ट्रीय फिल्म विकास निगम, जो फीचर फिल्मों के आयात और निर्यात के लिए कनेलाइजिंग एजेंसी है, ने 1982-83 के दौरान (31-1-83 तक) निर्यात के लिए 601 फिल्में (1049 प्रिन्टें) पास की। 1982-83 के दौरान फिल्म प्रभाग ने विदेशों में स्थित भारतीय दूतावासों को सप्लाई की गई डाकुमेंट्री फिल्मों को छोड़कर 58 लघु फिल्में (87 प्रिन्टें) निर्यात की।

राष्ट्रीय फिल्म विकास निगम ने 1982-83 के दौरान (31-1-1983 तक) विदेशी फिल्मों के वितरण से 89.99 लाख रुपए अर्जित किए। इसमें इस अवधि से दौरान आयात की गई 16 फिल्मों में से 2 फिल्मों को रिलीज करने पर प्राप्त राजस्व भी शामिल है। फिल्म प्रभाग ने लघु फिल्मों के निर्यात से लगभग 2.80 लाख रुपए राजस्व अर्जित किया जिसमें से लगभग 1.2 लाख रुपए अभी वसूल किए जाने हैं।

1982-83 के दौरान फिल्म प्रभाग द्वारा आयात और निर्यात की गई फीचर फिल्मों के नामों और निर्यात की गई लघु फिल्मों के नामों को दर्शाने वाली सूचियां सभा पटल पर रखी जाती है। (ग्रन्थालय में रखी गयी। देखियें संख्या एल० टी०

5962/83)। फीचर फिल्मों के निर्यात के लिए कनेलाइजिंग एजेंसी के रूप में राष्ट्रीय फिल्म विकास निगम द्वारा अर्जित किए गए राजस्व के बारे में सूचना एकत्रित की जा रही है और उसको सदन की मेज पर रख दिया जाएगा।

#### Thermal power Station at Gulbarga and Bangalore

1510. SHRI T. R. SHAMANNA: Will the Minister of ENERGY be pleased to state at what stage in the programme to complete the Thermal Stations at Gulbarga and Bangalore cities in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): No thermal stations have been proposed to be constructed at Gulbarga and Bangalore cities in Karnataka. However, Raichur Thermal Power Project envisaging installation of two units of 210 MW each is under construction near Gulbarga. These units as per present assessment are expected to be commissioned by September 1984 and March 1985 respectively. The Government of Karnataka had made a proposal in the past for installation of a gas turbine with a capacity of 60-75 MW at Bangalore but it could not be sanctioned because of the policy of the Government not to encourage use of petroleum products as primary fuel for power generation.

#### Film Festival (9 I.F.F.I.)

1511. SHRI NAWAL KISHORE SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the 9th International Film Festival held in New Delhi has incurred a loss of Rs. 29 lakhs;

(b) if so, what are the main reasons thereof;

(c) what was the sanctioned budget of the Festival and what was the amount collected;

(d) whether it is also a fact that the Directorate of Film Festivals did not receive the number of expected entries for the Festival; if so, what are the main reasons thereof; and

(e) what steps are being contemplated to make the film Festivals more attractive in future?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) The Accounts of Income and expenditure of IX IFFI are yet to be finalised.

(c) The sanctioned budget of the Festival was Rs. 60 lakhs. Information regarding revenue is yet to be compiled.

(d) No, Sir.

(e) As in the past, a general review of the IX International Films Festival is proposed to be undertaken with a view to bring about improvement in the future festivals.

#### **Appointment of Judges in Allahabad High Court.**

1512. SHRI ZAINUL BASHER: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of judges to be appointed in the Allahabad High Court in clear vacancies;

(b) the number of vacancies to be created keeping in view the pending cases there; and

(c) the action taken by Government for appointment of judges on these vacancies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) As on 1-3-1983, 16 appointments remain to be made to fill up the six vacancies of perma-

nent and 10 vacancies of Additional Judges.

(b) The judge-strength of a High Court is reviewed from time to time. It is a continuous process. However, as on 1.3.83 there is no proposal to create more posts of judges in Allahabad High Court.

(c) The question of filling up of the vacancies of Judges is engaging the attention of the Government.

#### **Petro-Chemical Plant in Utar Pradesh**

1513. SHRI ZAINUL BASHER: Will the Minister of ENERGY be pleased to state:

(a) whether it has been decided to locate a petrochemical plant in Uttar Pradesh;

(b) if so, the site of the plant; and

(c) when the work on it is expected to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir.

(b) The site of the proposed plant has been selected; it is in Saleempur in the district of Aligarh.

(c) It is not possible to indicate the time of commencement of the work.

#### **Import of Oil**

1514. SHRI DAMLATSIRLJI JADEJA: Will the Minister of ENERGY be pleased to state:

(a) the total quantity of oil imported during the year 1982;

(b) the quantity likely to be imported during the year 1983;

(c) whether it is a fact that the quantity likely to be imported during 1983 is less than the quantity imported during 1982;

(d) if so, by how much; and